

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 302
CP-80/ND/2024

IN THE MATTER OF:
Ajay Pal Singh

... **Applicant/Petitioner**

Versus

Greenwood Hotels Ltd.

... **Respondent**

Under Section: 241(1),242(4) Comp. Act.

Order delivered on 26.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Pooja Singh, Adv. Ajit Singh

For the Respondent : Adv. Akshit Gupta & Adv Bhumika Bharadwaj for
R- 1 to 4

For the Intervener :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 14.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

Mr. Akshit Gupta entered appearance on behalf of Respondent Nos. 1, 2, 3 & 4 and requested for an opportunity to file reply to the petition within two weeks. **Allowed.**

In the meantime, the decision if any taken in the EGM scheduled to be held on 29.04.2024 regarding removal of the Petitioner from Board of Director would remain subject to outcome of the present petition. It would be for Respondent Nos. 1 to 4 to ensure that before any action is taken by them the provisions of Section 169 of the Companies Act are complied with.

Let the notice be served upon Respondent No. 5 by the Petitioner through all modes viz. registered post, speed post, courier service and E-mail.

List on 14.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)